

**Central Administrative Tribunal  
Madras Bench**

**OA/310/01092/2018**

**Dated Tuesday the 14<sup>th</sup> day of August Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

S. Subramanian  
1/355-5 Tamirabarani Main Street East  
Via Kaveri 3<sup>rd</sup> Street  
Srinagar, Aanaiyur P.O.  
Madurai, Tamil Nadu. .. Applicant

By Advocate **M/s. A. Sivaji**

**Vs.**

1. Controller General of Accounts  
Government of India  
Ministry of Finance  
Department of Expenditure  
Mahalekha Niyantark Bhawan  
GPO Complex, Block E, Aviation Colony  
INA Colony, New Delhi – 110 023.

2. Principal Chief Controller of Accounts  
Central Board of Direct Taxes  
Government of India  
Ministry of Finance, Department of Revenue  
9<sup>th</sup> Floor, Loknayak Bhavan  
Khan Market, New Delhi – 110 003.

3. The Secretary  
Government of India  
Department of Personal and Training (DOPT)  
North Block, New Delhi – 110 001. .. Respondents

By Advocate **Mr. M. T. Arunan**

## ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“To direct the 1<sup>st</sup> respondent to dispose the representation dated 11.06.2018 made by the applicant herein by granting the 3<sup>rd</sup> MACP with Grade Pay from Rs. 4800 to Rs. 5400 with effect from 01.09.2008 within a stipulated period”

2. It is submitted that the applicant made several representations to the respondents seeking 3<sup>rd</sup> MACP benefit which are pending with the respondents for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider his representations and pass a reasoned and speaking order within a reasonable time frame.
3. Mr. M. T. Arunan takes notice on behalf of the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A26 representation dated 11.06.2018 along with the previous representations referred to therein and pass a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of copy of this order.
5. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
14.08.2018